

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 400 of 2004

Thursday, this the 17th day of June, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. HAJRA, ADMINISTRATIVE MEMBER

1. Haridas R.T,
S/o Thankappan,
Kunnilkuzhivilakath Veedu,
Kesavadasapuram,
Thiruvananthapuram.Applicant

[By Advocate Mr. V. Philip Mathews]

Versus

1. The Director,
National Research Centre for Oil Palm,
Pedaegi - 534 450,
Weast Godavari District,
Andhra Pradesh.

2. Senior Scientist and Principal Investigator,
ICAR Revolving Fund Scheme on Indigenous,
Production of Oil Palm Hybrid Seeds,
National Research Centre for Oil Palm,
Regional Station, Palode, Pacha PO.

3. Sankara Nnarayana Pillai,
Principal Scientist,
National Research Centre for Oil Palm (ICAR),
Regional Station, Palode, Pacha Post,
Pin - 695 562, Thiruvananthapuram.Respondents

[By Advocate Mr. P. Jacob Varghese]

The application having been heard on 17-6-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who claims to have worked as Pollinator
under Oil Palm Hybrid Scheme from 1999-2003 on daily wages has
filed this application for the following reliefs:-

"1) To direct the respondents to accept the
quotation submitted by the Petitioner for
appointment as Pollinator under the
respondents.

2) To direct respondents not to accept the
quotations of others ignoring the quotation
submitted by the applicant.

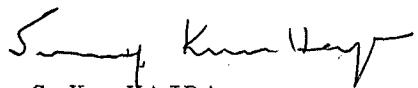
3) To issue any other order or direction as this Hon'ble Tribunal deem fit in the interest of justice."

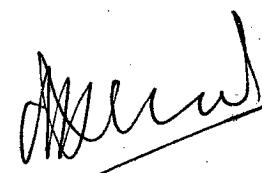
2. We have gone through the application and have heard Shri V. Philip Mathews, learned counsel of the applicant and Shri P. Jacob Varghese, learned counsel of the respondents.

3. On going through the entire application, we do not find any allegation as to what is the right accrued to the applicant for seeking the relief which he has sought in this application. Even, according to the applicant, he had been working as Pollinator for some period on daily wages. He is not claiming the benefit of any scheme for grant of temporary status or regularization. The applicant has no right to claim that the post of Pollinator, if any, should not be filled on a regular basis by making appointments. The right of the employer to employ anybody or to take work on contract basis from anyone who submits the lowest quotation also cannot be challenged by the applicant or he has not acquired any right just because he had worked on contract basis for some period. Under these circumstances, we do not find any legitimate cause of action of the applicant which calls for admission of this application.

4. In the light of what is stated above, we reject the application under Section 19(3) of the Administrative Tribunals Act, 1985. No costs.

Thursday, this the 17th day of June, 2004


S.K. HAJRA
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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